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[Shri M. Kadershah]

2. Statement showing final replies of Government to the recommenda tions contained in Chapter V and replies the action taken on the recommendations made in Chapter I of the 34th Report of the Public Accounts Committee (6th Lok Sabha) regarding action taken by Government on the recommenda tions contained in their 183rd report (5th Lok Sabhba) on New Service/ New Instrument of Service.

3. Statement showing final replies of Government to the recommenda-tipns contained in Chapter V and action taken replies on the recommendations made in Chapter I of 40th Report of the Public Accounts Committee (6th Lok Sabha) regarding action taken by Government on the recommendations contained in their 182nd Report (5th Lok Sabha) on Films Division.

4. Statement showing final replies of Government to the recommendations contained in Chapter V and action taken replies on the recom-mendations made in Chapter I of 47th Report of the Public Accounts Committee (6th Lok Sabha) regarding action taken by Government on the recommendations contained in their 209th Report (5th Lok Sabha) on Export of Leather,

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

reported killing of three Harijans by farmers in Kaila, Village under Chandi Police Station in Nalanda District (Bahar on th_e 9th December, 1978 over the allotment of land to landless Harijans

MR. DEPUTY CHAIRMAN: Calling attention.

SHRI BHUPESH GUPTA (West Bengal); Sir, before we take that up, I would like to know why there is no statement on the IA£ plane crash in Hyderabad. That should be made, Sir.

MR. DEPUTY CHAIRMAN: The Government is making a statement.

SHRI BHUPESH GUPTA: i would like to know what compensation is being paid to the three boys who have been killed.

SHRI HARKISHAN SINGH SUR-JEET (Punjab): Sir, I call the attention of the Minister of Home Affairs to the reported killing of three Harijans by farmers in Kaila village under Chandi Police Station in Nalanda Dis^ trict (Bihar) on the 9th December, 1978, over the allotment of land to landless Harijans.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): Sir, the Governtnent deplore the ghastly incident which occurred on the 9th December, 1978, in Kaila village of Nalanda District, Biha_r in which 3 Harijans were killed.

According to the report received from the Government of Bihar the incident took place at about 9 A.M. in the morning of 9th December, L978, when a mob of some 250-300 men collected at the instigation of a local Kur-mi landlord and surrounded the village Kaila. On seeing the mob who were armed Shri Doman Dusadh fled for his life who was chased, shot dead and beheaded at Sultanchak, a neighbouring village. Shri Ramdhan Manjhi another Harijan who too had fled from the outskit of the village met the similar fate. Shri Balgovind Dusadh another Harijan and Chaukidar of the village who was going to report to the police station was caught and killed.

This incident was the result of a chronic land dispute between the Harijans of village Kaila who claim 392 acres of land surrounding the village and landholders who claim to have pur-

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chased the land from the original landlord. A case has been registered against 14 persons. All the accused persons have been arrested.

Earlier action under sections 144 Cr.P.C. and 107/116 Cr.P.C. had been taken. Proceedings under sections 107/116 were stayed by the Hon. High Court in October, 1978. Armed Force under a magistrate were also deputed but they failed to protect the deceased persons. The magistrate and two police officers have been placed under suspensions.

All the senior officers of the Division have since visited the village. Rs. 250 and 15 days ration to each of the deceased family wer_e distributed by 'he district authorities. The Bihar Government have announced to pay Rs. 2000 to each of the deceased family. The district authorities are preparing schemes in collaboration with the M.F.A.L. to rehabilitate the families in some work. The deceased Chaukidar's son has heen appointed Chaukidar in his father's place. Food for work has been ordered and is in progress. Armed force under a magistrate have been deputed.

SHRI YOGENDRA MAKWANA (Gujarat): All useless. This is a matter of everyday.

SHRI HARKISHAN SINGH SUR-JEET: Mr. Deputy Chairman, Sir, not a day passes when we do not hear about the atrocities on the Harijans. The other day we discussed about what happened in Bajitpur. The cause was the same, dispute over land, and the dispute was not new. It was pending for 30 yeers, and before the eye of the police all this was happening. The-e was nobody to intervene.

 Her_e also in this case in this village, the land dispute is there since 1944, but no solution is found. The landlord, as it is done in other cases, is allowed to have *benami* sales, and the land is transferred. Then the tenants .0 io the court. They get the verdict of the court in 1954 in their favour that they

ar_e occupancy tenants and that they cannot be deprived of the land. Even then nothing is done. The landlord resorts to so many method^{\wedge} to eject them. They do not give up the possession of the land. That continues. Ali talk *ot* land reforms have been there, and to-day also it is being done. But there is nobody to protect them.

I a^m sorry, the Home Minister did not mention that they had information earlier that the landlord was gathering his goondas with arms to eject the tenants. And the police was posted there. On the 7th, the first raid was conducted and the village was attacked. For three days the landlords' goondas were in a position to siege the village. They asked the people-the police and the magistrate were witnessing it-not to go out of their, houses.. The village is composed of 156 families, half of them Harijans. They went to the Harijan busti and surrounded them for three days. The polic_e was there in the village, out ther_e was nobody to intervene. Then what happened? On th 9th, as' has been stated, all these 200 or 300 people gathered from the surrounding villages, anti-social elements, with arms in their hands, illegal arms-as the landlords do. They went and attacked the Harijan bustis. And not content with that, they go and attack somebody who s grazing cattle. He is caught. His wife is protesting, saying that they nave nothing to do with the land. But, no, he is taken away and killed. Another man, a chowkidar, is caught on the way, taken away to some other village and killed. So this is what is happening, this brutal murder, and the polic, is witnessing it. And the administration is collaborating. He said some arrest have been made and so on. What is going .to happen later on is not known because it is a question where ihe administration connives with them. What has happened to the administration, or what action has oeen taken agoinst them? This is not an isolated case. The same thing happened in Bajitpur. The land dispute is oend-ing there for 30 years. Nobody is in-

[Shri Harkishan Singh Surjeet] tervening. This village was attacked and demolished in 1956 Then again this time this attack has also. come. The police does not do anything. Sir. this i_s what is happening. All these disputes are coming up and attacks are being resorted to the landlords. Wherefrom do they get by encouragement? I ask this because whatever be the talk .that any Government has been indulging in about land reforms, it has proved to be completely bogus so far ss the Harijans are What to . say of giving them land, concerned. they are not even protected on lands which they are in possession of since more than 30 years. This land in Kaila they have been in possession of since 1944, and they have got a verdict of the High Court in their favour. Even then they •do not have any protection. This goes on. This was so under the Congress rule, and this is happening in a worse form under the Janata rule.

श्री भीष्म नरायरा सिंह (विहार) : कांग्रेस के समय मेंकभी ऐसा नहीं होता था ।

SHRI HARKISHAN SINGH SURJEET: They are thinking of even amending the earlier land reforms laws also in favour of the landlords. What happens is, a lot of hopes are aroused among the Harijans that they will be provided with lands and house-sites, but nobody protects them. I may say here in this connection that those landlords have got the support of both the Congress and the Janata Party. The landlords, whether they are Congressmen or Janata men, are landlords first and foremost. And they have connections with other landlords. That is why no action is taken Earlier the landlord was connected with some Minister who was in the Cabinet earlier. Now also the Janata MLA, the local MLA. . . .(Interruption)' I do not want to use your language. The Janata MLA also did not protest because he also belongs to the same caste. This is hap-pending I am telling this Sir, because when I went to Bajitpur also, i saw the same thing. There is ru> question of

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any party. They belong to the land party, lord and they are prepared to take any cover when it comes to pro tecting their own land. That is why the position continues like that. If the administration is allowed to connive with the landlords to attack the Hari jans. what is their fate? When can they' feel secure? Even after 31 years of independence, even their lives are not spared, what tci say of their eco welfare. To get their nomic votes. everybody is talking about their wel uplift and so on. But fare, economic actually happening what is is that everyday are murders there and SO If there is a question cial oppression. of wages the same thing happens; if there is a question of defence of their rights on land the same thing happens. This social repression continues. This is a very bad state of affairs and no investigation or no statement can re medy it unless the Government comes forward firmly with its suggestion. Why are not the weapons of landlords Why are they allowed taken away? weapons? They have anti-social ele ments with them. Why are these anti social elements allowed to keep wea Why is not any landlord arrest pons? ed? I would lilte to know from the Minister whether any landlord arrested. has been The landlord spends a lot of money to coitrupt the administration. I sent somebody for an inquiry in that village and it was revealed that a lot of money was paid to the police and other administrative officials so that no cases were instituted against them. This type of a thing is always happening. J would like to know whether any action has been taken against any landlord who has conspired even when the High Court has given its verdict, when the land is in their possession. The landlord has again gone fo the High Court for revocation under 107 and all that. I do not know what the High Court has done, but the poor tenants of the"village who are Harijans, are not in a position to go to the High Court. How can they go to the High Court when they cannot even go to the nearest

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town? They are not allowed to go anywhere. So, in order to meet this sort of a situation certain things have got to be done. Th_a Government has got to arrest the landlords and confiscate all their weapons and wipe out the antisocial elements who are used by the landlords to attack the Harijans. The police is not going to protect the Harijans. Therefore, the Government should immediately arrest all the landlords and take away their weapons and clear the area of all the anti-social elements. It is not happening in just one place; it is happening all over. It is happening on a large scale in Bihar and UP. The landlords and their relations also should not be allowed to have any -rind of weapons. I would like a clear-cut answer from the Government as to what steps it is going to take to ensure the poor tenants' land, to verify whether it has been transferred to somebody else, whether there has been any benami transaction. What steps is the Government taking to protect the tenants' rights? The Government should come forward clearly with what it is going to do, what policy it is going to pursue, to ensure land to the Harijans so that they can also earn their living. These are the questions I would like to know from the honourable Minister.

SHRI PIARE LALL KUREEL *URF* PIARE LALL TALIB (Uttar Pradesh): On a point of order. The honourabl? Member has unnecessarily introduced the namg of the Congress in this matter. The landlord has no concern whatsoever with the Congress organisation; he is not even an ordinary, member. Thi_s sort of a reference is a reflection...

SHRI HARKISHAN SINGH SUR-JEET: My friend has not listened to me correctly. I said he has got relations with the Congress as well as the Janata, both.

SHRI PIARE LALL KUREEL URF PIARE LALL TALIB: No. He has no relationship with the Congress. This is a serious matter. The landlord is an open member of the Janata Party. There is hardly any day when we <ionot hear of such atrocities. So, why is

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he unnecessarily bringing in the name of the Congress Party? This has become a common matter. Everyday we hear these happenings. Therefore, it is a very serious matter, (interruptions) In the Congress regime there were no aases of burning murder and rape of Scheduled Castes, never, never....

MR. DEPUTY CHAIRMAN: Please sit down.

SHRI K. K. MADHAVAN (Kerala): Sir, now the cat is out of the bag. The honourable Member spoke with the eloquence and with a lot of emotion on the subject. Organised groups organised political groups both within Ihe ruling party a_s well as in the Opposition are behind this. They are supporting this, as has been stated by the learned Member...

(Interruptions)

MR. DEPUTY CHAIRMAN: Let us not divert from the main subject.

SHRI K. K. MADHAVAN: They are bent upon gate-crashing. It is for the people; it is not up to the Government only...

MR. DEPUTY CHAIRMAN: Let the Minister reply.

SHRI K. K. MADHAVAN; What else can be done?

श्री सुल्तान सिंह (हरियाणा) : जनता पार्टी ने हरिजनों को कल्ल करा दिया । वह

म्राज कल्ल किये जा रहे हैं ।

SHRI PIARE LALL KUREEL uxf PIARE LALL TALIB: Such things were never happening before. Harijans are being beheaded now... (*Interruptions*).

श्री प्रभुसिंह (हरियाणा) : जरा मैं भी कुछ कहने लगा हूं । यह इंफार्मेशन है याक्या है। मंडल साहब, जराक्षमा की जियेगा, मैं अपनी बात कह दूं।

श्री उपसभापति : आप बाद में कहियेगा।

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SHRI DHANIK LAL MANDAL: I would like to reply first.

श्री प्रभ सिंह : ग्राप जता सो मुझे इजाजत दे दीजिए। मेरा जवाव भी साथ में छा जायगा।

श्री जगदीश प्रसाद माथुर (उत्तर प्रदेश) : जिन का नाम है पहले उन को इजाजत दी जाय ।

श्वी उपसभाषति : आप बाद में कोलियेगा अभी मली महोदय को जवाव देने दीजिए।

श्रीः प्रभु सिंह: तो मेरा प्वाइंट ग्राफ ग्राइंर है। अब तो बोलने दोजियेगा मुझे । (Interruptions) में भी शेड्यूल्ड कास्ट ह । बोलना तो मझे कम आता है पर कभी कभी मेरे मन में बात आ जाती है। एक पेचीदा वात ग्रा गयी। एक मेरे मित्र ने कांग्रेस का नाम ले लिया और उधर से हमारे दोस्तों नें कहा कि कांग्रेस को बीच में क्यों लाया जाता है। अगर हमारे मिल सब के साथ सोचें तो कांग्रेसी इस से झलग नहीं हैं। कांग्रेस में में भी ग्राप के साथ था ग्रीर लैंड रिफार्म्स का रेजोल्यजन नागपूर में आप को याद होगा, आया था (Interruption) अरे जरा दिल का इलाज करो । बडा तीर मारा जवानी लुटा दी । जरा दिल को सम्हालो और मेरी बात सूनो । थोड़ी हिम्मत करो ।

شربی پیدارے لال کوریل عرف طالب:

اس طرح کی بات میں نے کپھی نہیں کہی **– اِس طوح کی** دد ہے هيڏة ناؤ نهور هم پيدة بيغور ٢٠ میں نہیں برلتا۔ اگر کاتگرس کا قام ته لیا ہوتا - اس ابکسیڈنٹ سے كانكرس كا كوئى تعلق نهين ہے -

ां श्रि प्यारेलाल करील उर्फ तालिब 😹 इस तरह की बात मैंने कभी नहीं कहीं। इस तरह की ''बिहँडैंड नाउ नेवर हेपन्ड विफोर'' मैं नहीं बोलता ग्रगर कांग्रेस का नाम न लिया

t[] English translation.

होता । इस एक्सीडेन्ट से कांग्रेस का कोई ताल्लूक नहीं है ।]

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श्री प्रभु सिंह : कांग्रेस का नाम झां माटिक रुप से ले रहा हूं कि आप वहां थे भी नहीं उस समय जव लैंड रिफार्म्सस का रेजोल्यगत आया था ग्रीर उस समय नेहरु जो ने वायदा किया था...

SHRI PIARE LALL KUREEL urf PIARE LALL TALIB: This had never happened before-never.... (Interruptions)

श्री प्रम सिंह : उस समय नेहरु जो ने वायदा किया था कि सरप्लस लैंड सारो हरिजनों की दी जायगी ।

SHRI PIARE LALL KUREEL urf PIARE LALL TALIB: This is not a point of order.

श्री भोवम नारायण सिंह : कोई नियम सदस्यों के बोलने के लिये होना चाहिए । (Interruptions).

MR. DEPUTY CHAIRMAN: Order please. Order please.

SHRIMATI AMBIKA SONI (Punjab) : This is a very important matter. He is indulging in diversionary tactics.

भी प्रभु सिंह : और तीस साल तक हम इंतजार करते रहे। मैं भी कांग्रेस में था और ग्राज कांग्रेस के नाम से ग्राप लैंड रिफार्म्स की वकालत करते रहे और आज भी वही कर रहे हो । मैं यह नहीं कहता कि...

شری پیارے لال کریل عرف طالب كالكرس كا تام كيون ليا كياء

†श्री प्यारे लाल क्रूरील ऊर्फ ताजिब : कांग्रेस का नाम क्यों लिया गया ?]

श्वी प्रभु सिंह : कांग्रेस का नाम इस लिये लिया गया कि कांग्रेस शासन करती रही याजादी के बाद और इस लिये जिम्मेदारी उसी की होगी जो सरकार चलाता था।

شری پیارے لال کوریل عرف طالب: ایکسیڈنت تو هوتے رہینگے - ھمیشہ ہوتے رہیں گے -

†[श्वी प्यारे लाल क्रुरील उर्फ तालिब) : एक्सीडट तो होते रहगे, हमेशा होते रहगे]

श्री प्रभु सिंह : अब सवाल इस का नहीं है। ज्यों ज्यों दवा की मर्ज बढ़ता गया। यही बात मैं ने भी कही हैं। मैं चेयरमैन साहब यह कह रहा था (Interruptions) मैं चेयरमैन सहाब, इस हाउस में दूसरी बात बोला हूं ग्रीर सब लोग.....

SHRI YOGENDRA MAKWANA: I am on a point of orcter....

MR. DEPUTY CHAIRMAN: He is also on a point of order.

SHRI YOGENDRA MAKWANA: This is very important.

श्री प्रभु सिंह : मकवाना साहव इघर भी वही है, आप प्वाइंट आफ आडर से प्वाइंट आफ आई क्यों टकराते हो ? मैं भी उसी पर खडा हं 1... (Interruptions)

श्री उपसभापति : अब आपने कह दिया, काफ़ी है।... (Interruptions)

श्री प्रभु सिंह : मैं डिंग्टी चेयारमैन, साहब, सिर्फ यही कह रहा था कि मेरे दोस्तों

†[] English translation.

और चौधरी सुलतान सिंह जी जो जिम्मेदार कांग्रेंस में हैं, मेरे साथ रहे हैं, याज भी जमीदार हैं ग्रीरस्टेंट के लीडर हैं, मगर जो लैंड ग्रानस को बकालत कांग्रेस में रहकर करते हो, ग्राप लोग एक चीज समझ लोजिए कि लैंड लार्ड की बकालत करते करते यापको यह सजा दी गई । ग्रगर फिर लैंड ालर्ड को बकालत की गई तो दौबारा सजा देने के लिए ये जमीदार उतर जायेंग, यही मेरा प्वाइंट ग्राफ ग्रार्डर है ।

SHRI BHISHMA NARAIN SINGH: It is a point of disorder.

SHRI YOGENDRA MAKWANA: Sir, my point of order is this: This is a very serious matter and everyday the Harijans are assaulted all over the country and we are very much parturbed over it. These are the things on which, you see, there should be calm and cool discussions on all sides. (Interruptions). There is no question of any party at all here. We want to discuss this issue above the party lines. My honourable friend just now said something and he was alleging that the Congress was there in this. Sir, throughout his life he has been in the Congress. He has been in the Congres_s so far in power and now he is with the landlords. (Interruptions). He is going there where there is power. So, he has ⁿo right to advise as to what we should do. He has no right to advise the Members on this side because we are where we were and we are sticking to our party.

MR. DEPUTY CHAIRMAN: All right. You have made your point.

SHRI YOGENDRA MAKWANA: So, he has, no right to advise us. (*Interruptions*)

SHRI K. K. MADHAVAN: Sir, these people have left the Congress. (Interruptions) They are not in the Congress. They have left the Congress. (Interruptions)

to a matter of 15 urgent public importance

SHRI P. RAMAMURTI (Tamil Nadu): Sir, may I may a suggestion?

SHRI YOGENDRA MAKWANA: Sir, *my* request to the Members is not to make this debate a farce. Do not make this debate a farce. It is a serious matter and we want to discuss it in all seriousness. Therefore, I would request all the Members of this House to discuss this issue very seriously and to rise above party lines.

SHRJ PILOO MODY (Gujarat): Hypocrites

SHRI P. RAMAMURTI: Sir, I would request all not to make this matter a party issue.

(Interruptions)

MR. DEPUTY CHAIRMAN: The Minister is saying something now.

SHRi P. RAMAMURTI: All right.

SHRI PILOO MODY: Let Mr. Ra-mamurti say something.

SHRI DHANIK LAL MANDAL: Sir. it is really a matter of concern and anxiety. whether such incidents have taken place in Bihar or in any other part of the country. There can be no two opinions on this. It is also true, Sir, that there was a land dispute pending for a long time and there had been so many court proceedings and there were also the decisions of the courts. There can be no two opinions on this. There is one case decided in the year 1976 by the honourable supreme Court in accordance with which 15 acres of land were given to the Harijans. But 392 acres are under dispute out of which 15 acres were given to the Harijans. It is also true, Sir, that the land records are note uP-to-date in Bihar.

SHRI P. RAMAMURTI: In none of the States they are up-to-date.

SHRi DHANIK LAL MANDAL: When I visited Kaila village on the 16th and discussed this matter with the Chief Minister of Bihar, shri Karpoori

Thakur, J drew his attention to this aspect of the problem and he assured me that very soon he would constitute three committees which will go into-these things in Bajitpur, Kaila and Tekari. There recently another incident has taken place. So, Sir, it is true that land disputes which are coming to light more and more are also resulting in Harijan atrocities. There can be no two opinions about this.

About the arrests, Sir, the landlord has been arrested. Not only the landlord but the other persons also named in the FIR have been arrested... (*Interruptions*) About weapons, Sir, there are clear instructions on the part of the-Ministry to the State Governments that whenever there is a land dispute or any dispute in which one party is a harijan, then the weapons belonging by the other party, which is not Harijan, should be confiscated. In this <u>ca.se</u>, when I visited the village, I gave instructions that the weapons should be immediately seized.

श्री कल्प नाथ राय (उत्तर प्रदेश) : उपसभापति जी, मुझे ग्रापसे निवेदन करना है।

श्री धनिक लाल मंडल : पहले पूरी वात को सुन लें । बीच में क्यों बोल रहे हैं ।

श्री कल्प नाथ राय : ग्राप सारी अंग्रेजी

गलत बोल रहे हैं। मैं यह कहना चाहता हूं कि ग्रगर एक भी सन्टेंस सही हो तो मैं इस्तीफा देने को तैयार हं

श्री उपसभापति : विषय पर वात कीजिए । विषायंतर मत होइये ।

श्री कल्प नाथ राथ : उनसे कहिये कि वह अपनी भाषा में बोलें

श्वी जगजीत सिंह ग्रानन्द (पंजाव) : गलत अंग्रेजी पर एतराज नहीं होना चाहिये । जिस लैंग्वेज में बोले बोलने देना चाहिये । (Interruptions) 157 Calling Attention

SHRI P. RAMAMURTI: Sir, 1 do not want this debate to deteriorate as about between two parties. It is a fact, Sir, whether it was the Congress Party or any other party, that the land has not been properly allotted and land disputes have been pending for a long time. As far as the Harijans a^re concerned, they are unarmed. The Your administra landlords are armed. tion will not be on the side of the Hari jans. It is a well known fact. Your administration will not be able to pro tect them. Therefore, under the cir cumstances, wiH the Government distri bute arms to the Harijans in this coun try so.that they can protect them selves[^] Thi_s is the only question that I want to Qsk

(Interruptions)

AN HON. MEMBER: We support this...

{Interruptions)

SHRI P. RAMAMURTI: Will you distribute arms to them...

(Interruptions) MR. DEPUTY CHAIRMAN: Order, please. Mr. Salve.

SHRi N. K. P. SALVE (Maharash-tar): Sir..: ..

(Interruptions)

SHRI HARKISHAN SINGH SUR-JEET: I could not get the answer to my question whether the police was there. For three days when this thing was taking place, what action had bee_n taken against the police? This is the reply I wanted...

(Interruptions)

MR. DEPUTY CHAIRMAN: Mr. Salve.

SHRI N. K. P. SALVE: It is not purely a barbarous and wanton killing; it is a story of human degradation and disgrace—killing of the Harijans by the landlords. Equally eloguent is the story of political opportunists and of a Government which is exceedingly weak, which is exceedingly corrupt and which is exceedingly incompetent.

*t*₀ *a matter* of *urgent public importance*

SHRI PILOO MODY: But it is not a petticoat government.

SHRI N. K. P. SALVE: This behaviour is dripping with lawlessness and violence. The rule of law has become something unknown to the people of Bihar. It is understandable that the Home Minister has glibly expressed his concern and anxiety over these things. If one were to see the story as narrated by one of the weeklies, then even Mr. Piloo Mody who is the conscience of that party, would come up and say that jji there is any one State Government which has no business to rule that State, it is the State Of Bihar. It should be dismissed lock, stock and barrel in the interests of the people. If these paragons of virtue which Mr. Piloo Mody and others claim to be, were to read the national weekly, they will know that there was the first attack by 200 landholders on the land-Jess Harijans. There was shooting. Fortunately or unfortunately no lives were lost and only one person was wounded. Thereafter, there was a massive attack by 500-strong landholders with guns, swords and spades on the 9th of December because in the meantime, in the interregnum, the Government had supposely posted the police force. This is what the national weekly reports, not for my benefit:

"A police force and a magistrate were stationed in the village after the first attack. The second attack took place without apparently any hinrance."

The police were silent spectators to this massacre that was going on. Even today, I wish the Home Minister knows something about this weekly report which further says:

"Apart from physical segregation, the Harijans are haunted by fair of isolation from their brethren in other villages while their Kurmi opponents are 'freely mixing with likeminded castemen in neighbouring villages'." They are living in a mortal fear for the only sin they have committed of

[Shri N. K. P. Salve]

being bofn in a community which is socially oppresed and economically backward. This is the penalty they are paying for being ruled by a corrupt and inefficient oGvernment. The sin that they have committed is the sin of being born in a community which cannot enjoy the right to protect itself. If one were to read the narartion, what was the crime of the thirty year old Harijan. Doman Dus-sadh? His crime was that he was fighting for the rights of Harijans regarding the possession of 14 acres of land out of 392 acres which belonged to the erstwhile Zamindari. Dussadh had taken up the cause of the Harijans. He had said that the 14 acres of land which was a fertile piece of land, must be given to the Harijans. Unfortunately, it was considered that the land is more valuable than the human blood and Dussadh was allegedly chased in another village. He was shot dead. His dead body was brought in and beheaded in the ardent belief that this would be the destruction of evidence so that those who had committed this heinous crime might, g₀ scot free under the benign Janata Government in Bihar. (Interruptions) There was another Harijan. He too was shot dead. His name is Ramdhan Majhi. What was his crime? Willy-nilly, he happened to see this happening and the people realised that he was rm eye-witness and an eye-witness to such a heinous and dastardly crime cannot go unnunished. He too was shot dead, brought in and beheaded. That is not the end of the story. All this happened when the police was there and the Magistrate was there. The father of Dussadh, Shri Balgovind Dussadh. who was a chow-kidar of the village, wanted to go and report the matter to the police. He too was shot dead. This is the state of affairs. This is not an isola-lated instance. Take the story of ...

SHRI PILOO MODY: I cann't stand Ihis hypocrisy.

SHRI ANANT PRASAD SHARMA (Bihar): It is a very serious matter.

to a matter of urgent public importance

SHRI N. K. P. SALVE: To my mind, this gentleman was born as a result of hypocrisy, it seems. You are an embodiment of hypoerisy. You are a bunch of people who are masquerading yourselves as a hash and galli-mufry of political opportunism. And you have the courage to say this to others who are trying-Mr. Rama-murti says, you take it above political parties-to take it above political levels. In Bihar, out of 650 polling stations, nearly 65 have been attacked. There is not a single University which is functioning properly. Everywhere, in every town, every village and every place in Bihar, life has become extremely difficult for the law-abiding citizens for there is arson, loot and violence rampant. The Government there is as good as no Government there. And it is inevitable, Sir, that if any Government has sown the seeds of casteism, factionalism and communalism, you will have to pay heavily for this for it is said in the Gospel that they that take the sword shall perish with the sword. If you are preaching the gospel of hatred and vengeance, you will yourself be devoured with this sort of hatred and vengeance. Sir, I want to know of the Minister one thing. Sir, his conscience seemed to be assuaged by the fact that he expressed some concern and anxiety about it. Sir, conscience is very well assuaged. If you once snub your conscience, it will never trouble you. And it is very much so when you look at the Janata Party, when you look at them, at their functioning and working. Sir, every time something happens, this sort of statements are made. Every time, Sir, the statement is made ad nauseam, ad infinitum that this has happened and it is a matter of very great concern to us. Sir, how long shall we keep on looking? Shall we be the helpless spectators to this, this sort of crocodile tears are being shed, and the Harijans and the oppressed are losing

their lives. Sir, it is, in fact, a manifestation of any political party which is a conglomerate of people who are together not for any political ideals, not for achieving the welfare of the people but who are together only to enjoy the bliss and the luxuries of political power. That is why their togetherness is so tenuous and weak and every time they are talking of disintegration.

Sir, my submission, therefore, is whether or not it is a fact that law and order has completely broken down in Bihar. And what has happened in Kaila is a manifestation of weakness. Sir, I have read out to you that in the presence of the police all this wanton killing had been going on. And if this has been going on, I do not know how long wiH it be for revoking the President's Rule and invoking the powers under the Constitution to clamp the President's Rule. Sir. there is a universal demand by the people that the State Government is totally incompetent to take care of the problems in which the entire state is enmeshed, into which it has embroiled itself. Sir, the time has now come. Let them act. Let these paragons of virtue act and save the lives of the people of Bihar.

SHRI K. K. MADHAVAN: Sir, I want to say that this attitude on the part of the Opposition has been provoked by the reservation policy declared by the Bihar Chief Minister.

(Interruptions)

MR. DEPUTY CHAIRMAN: Please do not divert the discussion.

SHRI DHANIK LAL MANDAL: Sir, we are not shedding crocodile tears. I want to inform the hon. Member, Mr. Salve, that in all seriousness we are taking all the steps to grapple with the problem and to solve this problem.

SHRI ANANT PRASAD SHARMA: Why don't you dismiss the Govern-1626 RS—6.

ment there? They do not deserve to rule ihe State.

SHRI DHANIK LAL MANDAL: Sir, even yesterday, there was a conference. (Interruptions) you please listen to me. I know your an:aety. (Interruptions) The Prime Minister convened a conference yesterday. Only yesterday the Prime Minister called a meeting of all the Chief Ministers and leaders of opposition parties to evolve a national consensus in order to eradicate untouchability and to do away with atrocities on Harijans forthwith and also to do away with the communal problems in this (I?iterrupt. o?is) I know your country. You are worried because anxiety. the Bihar Government is standing on the side of the Harijans and the weaker sections. (In*terruptions*)

SOME HON. MEMBERS: No, no.

SHRI DHANIK LAL MANDAL: Can't you listen?

SHRI ANANT PRASAD SHARMA: There is no Government in Bihar. There is no law and order in Bihar. I would advise the Minister to dismiss this Government.

SHRI DHANIK LAL MANDAL: You are worried because the Bihar Government, Shri Karpoori Thakur's Government, is standing on the side of Harijans. This is the trouble ar.d that is why Shri Salve is complaining that this Government should be dismised. That is the reason. This is the complaint.

SHRI N. K. P. SALVE: No, no.

SHRI DHANIK LAL MANDAL: Because the Bihar Government is standing on the side of the weaker sections, therefore this commotion in Bihar and you are siding with them and complaining that the Bihar Government should be dismissed.

(Interruptions)

MR. DEPUTY CHAIRMAN: Order please.

SHRI ANANT PRASAD SHARMA: What is happening in Bihar is a matter of shame.

(Interruptions)

SHRi BHISHMA NARAIN SINGH: And he is protecting the Government of Bihar.

MR. DEPUTY CHAIIRMAN: Order please. Yes, Mr. Yogendra Sharma.

श्री योगेन्द्र शर्मा (बिहार) : मान्यवर, बिहार रो रहा है। बिहार बर्बाद हो रहा है ग्रौर बिहार की इस रुलाई ग्रौर बर्बादी को दलगत राजनीति का हवकंडा नहीं बनाना चाहिए । भारत के ग्रभिन्न ग्रंग होने के नाते हमारी कोणिश होनी चाहिए कि हम विहार को बचा लें क्योंकि विहार बर्बादी आरेर <u> ज्रमानवता के गहरे घर्त में डब रहा है ज्रं।र कैला</u> कांड इसका एक बोलता हुम्रा उदाहरण है । मैजिस्ट्रेट के समक, पुलिस के समक हरिजनों की हत्या ही नहीं की जाती है बल्कि उनके सिर को काट कर के धड से अलग कर दिया जाता है। यह किस बात के लिए ? यह इसलिए कि वह 14 एकड़ जमीन जिसको वे जोत रहे थे वह जमीन उन से छोन ली जाए.। विहार में आज हरिजन, गांव के गरीब और 50 लाख आदिवासी आज अपनी जमीन को जोत नहीं सकते हैं, अपने घर पर नहीं रह सकते हैं जिस पर वे बसे हुए हैं । उनको उजाड़ने के लिए, उनकी जमीन छीनने के लिए, ऐसा मालम होता है कि बिहार में एक महोम चल रहा है। कैला कांड उसी सिलसिले का जिससे वेलची कांड सुरु हुआ था उसकी कड़ी है। मैं मंत्री महोदय से जानना चाहता हं... क्या यह सही नहीं है कि बेलची में जो नरमेघ हथा, उस नरमेच के बावजुद नरमेच करने वाले ग्रभी भी जेल से बाहर हैं ?

क्या यह सहा नहीं कि कैला कोड के बाद 11 दिसम्बर को टिकारी में चैनपुरा कांड हुआ, चैनपुरा गांव में दो हरिलनों की जमीन ?: सवाल को लेकर मार दिया गया, जनका शिर धड़ से काटकर झाड़ियों में फेंक दिया गया ओर चैनपुरा कांड ही नहीं उनके बाद 6 दिसम्बर को हथियोडा कांड, सहरता जिले के बिहा गिगंज थाने में हन्ना। यहां भी हरिजनों की झोपड़ियों को लुटा झीर जला दिया गया एवं उन्हें मार पीट कर भन दिया गया। इस तरह के अनेकों कांड होते हैं णायद ही कोई ऐसा दिन गजरा होगा जब हरिजना पर, ग्रादिवासियों पर भस्वामियों ने, चाहे वे ऊंचा जाति के हों या तयाकथित छोटा जाति के हों, जाति तो एक बहाना है सवाल है जो लैंड लाई स हैं वे गांव की जमीन को छोडकर उन जमीन को हथियाने का एक महिम बोले हए हैं ग्रीर सरकार का पूरा प्रशासन इतका सामना करते में अप्रमर्थ हो च का है। कैला कांड में स वात को स्पष्ट कर दिया गया कि मैजिस्ट्रेट की मौजुदगी के बावजुद, पुलिस की मौजदगी के बावजद झाज हरिजनों का कल्याण और हरिजनों की रक्षा नहीं हो सकती है, आंब के गरीबों की रक्षा नहीं सकती है । मान्यवर, हो हम आपके माध्यम से ंती महोदय को बताना चाहते हैं कि यह सरकार, सिर्फ हरिजनों का सवाल नहीं है, बिहार में 50 लाख बादिवासी ग्राज वगावत की हालत में हैं। 30 नवम्बर और 1 दिसम्बर को एक लाख आदिवासी संतार परगना, दमका हेड क्वाटेर में जमा ह और दो दिनों तक एक लाख आदिवासी दमका को बेरे रहे, इटे रहे, मांग करते रहे कि उनके उस नेता को छोड़ा जाथे जितने उनकी जमीनों को छीन लिया । उस जमीन को वापस लेने के लिए ग्रान्दोलन चल रहा है। इतना ही नहीं ये लोग गरीबों को, चाहे वे ग्रादिवासी हों या हरिजन हों या किसी भी जाति के गरीब हों, उनकी जमीन छीनने की महिम बोले हुए हैं । इन महिम पर पर्दी डालने के लिए उन्होंने जातीय उन्माद की एक लहर बिहार में पैदा की है। हमको तकलीफ नहीं है, हम रो रहे हैं इसलिए रो रहे हैं कि उस लहर में जो सही समस्या है,

उन मही समस्या से लोगों का ध्यान झलग कर दिया जाता है। सही समस्या, पिछडे हए बिचार को. गरीब बिहार को ग्रागे बढाने की है ग्रौर उस ग्रागे बढाने के लिलसिले में समाज के दुर्बल तबकों को बढावा देना चाहिए. नौकरियों में संरक्षण भी देना चाहिए । सिद्धान्त रूप में सब इस बात को मानते भी हैं लेकिन वहां के मख्य मंत्री इस वात को सुलझाने के लिए तमाम दलों का सम्मेलन बलाने से इन्कार करते हैं। बिहार जल रहा है ग्रीर वे दिल्ली में बैठे हए हैं. घटकवादी नीति में ड्वे हए हैं। बिहार में कोई प्रशासन नहीं रहा है । यदि विहार को वचाना है तो विहार की सरकार, कर्प्री ठाकुर की सरकार को बदलना होगा, वहां के प्रशासन को बदलना होगा । मान्यवर, 9 बटालियनें सीव्यारवर्षाव और बीव्युप्तव एक० की बिहार में भेजी जा चकी हैं और इनके बाद भी बिहार जल रहा है। (Interruptions)?

एक माननीय सदस्य : झूठी बात है।

श्री योगेन्द्र शर्मा : आपको कैसे मालम कि झुठ बात है । हम समझते हैं कि इप बात में दो राय नहीं होनी चाहिएं कि बिहार की मडकों पर गांवों में कालेजों के गेटों पर निक्योरिटी फोर्स सेन्टल रिजर्व पुलिस बी० एन० एफ० के जवान मौजद हैं ग्रीर उतके बाद भी लोगों को जान ग्रीर माल की सुरका नहीं है ऐसी हालत में बिहार को बचाने का एक हो उपाय है हम शातक दल से विगीत प्रार्थना करना चाहते हैं, हम नहीं चाहते हैं कि झापकी सरकार वहां नष्ट हो जाय. त्राप अपनी सरकार बनायें लेकिन आपकी सरकार ऐसी होती चाहिए कि जितमें प्रणासन करने की अमता हो, ऐसी नहीं होनी चाहिए कि बिहार जलता रहे और मख्य मंत्री दिल्ली में बैठ कर घटकचाी नीतियां जलाते रहें। हम माननीय मंत्री जी ने जानना चाहते हैं कि <mark>अब तक जितने भी हरिजन और</mark> प्रादिवासियों को, गांव के गरीब लुटे गये हैं, मारे गये हैं,

क्या उनकी क्षतिपूर्ति की गई है ? यदि क्षतिपूर्ति नहीं की गई है, तो क्या उनकी क्षतिपूर्ति की जाथेगी ? यह क्षतिपूर्ति उन लोगों से जिन लोगों ने उन पर जुल्म ढाँ है. उन भूस्वामियों से बसूल की जाए ।

to a matter oj

urgent public importance

दूनरी चीज, हम श्री राममूर्ति जी की सलाह से सहमत नहीं हैं कि यदि एक तरफ भूस्वामी हथियारबन्द हैं, तो दूनरी तरफ हम हरिजनों कों भी हथियार-बंद कर दें। हम चाहते हैं कि भुस्वामियों के तमाम हथियार जब्त कर लिंद जायें। सरकार उनके हथियार जब्त कर ले यह मांग हमरी पार्टी पिछले दो वर्षों से कर रही है। लेकिन सरकार ने इज पर ध्यान नहीं दिया।

ती नरी चीज, वहां पर भूमि सुधार के काम झापने बन्द कर दि: हैं। पहले जो भी भूमि सुधार के काम हुए थे, सन्तां वजनक नहीं थे, मगर हुए थे। आज उनको नकारा जा रहा है। तो भूमि सुधार में जो भी जभीनें लंगों को मिली हुई हैं उनकी सुरक्षा की गारंटी होनी चाहिये त्रोर जितने भी अभियुक्त हैं, न वेखल उनको गिरफ्तार किया जाए बल्हि इद बात की भी गारंटी की जाए कि बे बाहर नहीं रहें, जेलों में रहें ताकि फिर हरिजनों के बीच में जा कर बे दहमत का, डर का एक ऐना बातावरण नहीं पैदा करेंताकि उन्हें गोव छोड़ कर भागना पडे और सरना पड़े ।

श्वी धनिक लाल संडल ः महोदय, रिह वि लिटेणन के सम्बन्ध में जो माननीय सदस्य ने जानना चाहा है. मैंने अपने उत्तर में उतका जवाव दिया है । लास्ट पैरा देख लीजिय । लेकिन उतके अतिरिक्त भी हमने बाबी एक उपक्रम किया है, इनि फिर्धेटिव लिया है और हमने फाइनेन्स मिनिस्टर से बात करके स्कीम बनाने की भी सोग रहे है । फाइनेन्स मिनिस्टर भी निद्धान्त रूप से नहमत हो गे: हैं और उनकी स्वीकृति लेकर एक ऐसी योजना बना रहे हैं कि जहां कहीं भी इस तरह की घटना हो

[श्री धनिक लाल मंडल]

और लोग मरें या उनके घर जलें या औरतों की असमत लूटी जाए या लोग इनकैंपे सिटेट अपंग हो जाएं तो सरकार उनको फिर से रिहैबिलिटट करने के लिए पहल करे । इस तरह से हमारी योजना है और इसको लागू करन जा रहे हैं । फाइनेन्स मिनिस्टर से सहमति हो गई है । राज्य सरकारों से बात करके फिफ्टी-फिफ्टी बसिस पर हम इस काम को करने जा रहे हैं ।

श्री धनिक लाल मंडल : सहमत हूं। महोदय, जो माननीय सदस्य ने कहा कि हरिजनों को जहां कहीं भी उनका जभीन मिली है, भूमि सुधार के नाम पर जो घोषणा कर दिए हैं ग्रीर जिनको भी जो जमीन मिली है, उनको न हटाबा जाये, बल्कि सुरक्षा दी जाये । इस सम्बन्ध में भी पहल कर रहे हैं। प्रधान मंत्री जी ने भी लिखा है कि जिस किसी हरिजन परिवारको जो भी जमीन मिली है, चाहे वह उचित तरीके से मिली है या ग्रनचित तरीके से

मिलीं है, हम उसमें नही जाना I P.M. चाहते लेकिन उनकी सुरक्षा का प्रबन्ध होना चाहिए और यदि उनकोकोई ऐसी जमीन मिल गई है जो सार्वजनिक इस्तेमाल की है, तो उनको दूसरी जमीन एवज में ो जानी चाहिए, तभी जाकर उनको पहली जमीन से हटाना चाहि और उसके लिए जो भी ब्यवस्था हमको करनी होगी— अभी हम गए थे बिहार, इस संबंध में भी हमारी बातचीत हुई है और हम उसका रिकार्ड बनवा रहे हैं, जहां कहीं भी जिस किसी को भी जिस ढंग से जमीन मिली है, हरिजनों को, उनको सुरक्षा मिले उस जमीन पर---हम उसकी व्यवस्था करेंगे ।

SHRI YOGENDRA SHARMA: compensation.

श्री धनिक लाल मंडल कंप्रभेजन,-बह तो रिहैबिलिटेंजन में है ही ।

MR. DEPUTY CHAIRMAN: We will resume discussion after lunch. Now the House adjourns to meet at 2.00 P.M.

The House then adjourned for lunch at one minute past one of the ciock.

The House reassembled after lunch at three minutes past two of the clock,

Mr. Dputy Chairman in the Chair

STATEMENT BY MINISTER

Accident to Boeing 737 Aircraft of Indian Airlines at Hyderabad

SHRI BHUPESH GUPTA (West Bengal). Let him make the statement.

MR. DEPUTY CHAIRMAN: Yee,. Mr. Kaushik.

THE MINISTER OF TOURISM AND CIVIL " AVIATION (SHRI PURUSHOTTAM KAUSHIK): Mr. Deputy Chairman, Sir, with your kind permission, I regret to have to inform the House about an unfortunate accident at Hyderabad to a Boeing 737 air-craft of Indian Airlines.

At about 10.40 hours on Sunday, the 17th December, a Boeing 737 aircraft (VT EAL) operating scheduled flight IC-539 (Madras-Hyderabad-Delhi) met with an accident during take-off at Hyderabad. Accord-